

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.432
IA/44/ND/2022 in CP/41/ND/2021

IN THE MATTER OF:

Tarun Bagga	...	Applicant
Versus		
Padmakriti Creations Private Limited.		Respondent
	...	

under Section 241(1)

Order delivered on 23.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Karthik Padmanaabhan, Adv.
For the Respondent	: Mr. Saad Shervani, Mr. Elvin Joshy, Advs., for R-1 to 3

HYBRID HEARING (PHYSICAL & VC)

ORDER

On mentioning, this matter is taken up for hearing.

Mr. Karthek Padmanaabhan, Ld. Counsel for the Applicant as well as Mr. Elvin Joshy, Ld. Counsel for the Respondent are present physically. Ld. Counsel for the Applicant has submitted that arguing Counsel is not available today and Ld. Counsel for the Respondent has submitted that some urgency in this matter. List the matter on **21.05.2024** on top of the board.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)